

ADD ON CLAUSES/ ENDORSEMENT WORDINGS

**Motor Insurance:
ZERO DEPRECIATION- CLAIM
(UIN: HDE-MO-A01-00-68-V02-13-14)**

1. In consideration of the payment of additional premium of ` ____ paid by the Insured and realized by the Insurer notwithstanding anything to the contrary, it is hereby understood & agreed that for the purpose of this policy, in the event of partial loss, the depreciation applicable under section 1 of this policy would stand deleted.

Exclusion: This cover excludes the following parts,

- (a) Tyres
- (b) Batteries

Subject otherwise to the terms conditions limitations and exceptions of this Policy.

**Portable Electronic Equipment Insurance Policy:
Waiver of improvement/Betterment clause for replacement of selected machinery - UIN-HDE-EN-A00-00-27-V01-14-15**

In the event of total physical damage of the insured machinery/ equipment necessitating replacement, which may become obsolete at the time of such replacement, shall be the cost of reinstatement of the damaged machinery with the follow up model of the same type provided that such cost of replacement does not exceed the sum insured set against the said item.

It is further agreed & declared that this extension shall not be enforceable if the insured is unable or unwilling to reinstate the property. However, if the cost of replacement with the follow up model exceeds the sum insured set against the said item, the company's liability would not exceed the sum insured.

**Portable Electronic Equipment Insurance Policy:
Escalation Clause - UIN-HDE-EN-A00-00-28-V01-14-15**

In consideration of the payment of an additional premium amounting to 50% of the premium produced by applying the specified percentage to the first or the annual premium as appropriate on the undernoted item(s) the Sum(s) Insured thereby shall, during the period of Insurance, be increased each day by an amount representing 1/365th of the specified percentage increase per annum.

Unless specifically agreed to the contrary the provisions of the clause shall only apply to the sums insured in force at the commencement of each period of insurance.

At each Renewal Date the Insured shall notify the Insurers:-

- (i) the Sums to be Insured under each item above, but in the absence of such instructions the Sums Insured by the above items shall be those stated on the policy (as amended by any endorsement effective prior to the aforesaid renewal date) to which shall be added the increases which have accrued under this Clause during the period of Insurance upto that renewal date, and
- (ii) the specified percentage increase(s) required for the forthcoming period of Insurance, but in the absence of instructions to the contrary prior to the renewal date the existing percentage increase shall apply for the period of insurance from renewal.

All the conditions of the policy in so far as they may be hereby expressly varied shall apply as if they had been incorporated herein.

Portable Electronic Equipment Insurance Policy

Omission to Insure additions, alterations or extensions clause - UIN-HDE-EN-A00-00-29-V01-14-15

The insurance by this policy extends to cover Portable Equipments as defined in the schedule hereof which the Insured may require of for which they may become responsible:-

- (i) The liability under this Extension shall not exceed in respect of portable equipments 5% of the Sum Insured by items of the Schedule.
- (ii) The Insured shall notify the Company of each additional insurance as soon as it shall come to their knowledge and shall pay the appropriate additional premium thereon from the date of inception.
- (iii) Following the advice of any additional insurance as aforesaid, cover by this extension shall be fully reinstated.
- (iv) No liability shall attach to the insurers in respect of any Building, machinery, Plant or other contents while such property is otherwise insured.

Note 1: All new additions to the portable equipments by the Insured not specifically insured/included during the currency of the policy should be declared at the end of the year and suitable additional premium paid on pro rata basis from the date of completion of the construction/erection of additions subject to adjustment against the advance premium collected.

If the insured fails to declare the values of such additions within 30 days after the expiry of the policy, there shall be no refund of the advance premium collected.

CAR and EAR (Engineering)

Non Vitiating Clause

(UIN: HDE-EN-A00-00-01-V01-14-15)

(i) It is noted and agreed that if the Insured described in the Annexure comprises more than one insured party each operating as a separate and distinct entity, then (save as provided in this Clause) cover hereunder shall apply in the same manner and to the same extent as if individual policies had been issued to each such insured party provided that the total liability of the Insurers to all of the insured parties collectively shall not exceed the sums insured and limits of indemnity including any inner limits set by memorandum or endorsement stated in the policy.

(ii) It is understood and agreed that any payment or payments by Insurers to any one or more such insured parties shall reduce to the extent of that payment Insurers' liability to all such parties arising from any one event giving rise to a claim under this policy and (if applicable) in the aggregate.

(iii) It is further understood that the insured parties will at all times preserve the various contractual rights and agreements entered into by the insured parties and the contractual remedies of such parties in the event of loss or damage.

(iv) It is further understood and agreed that Insurers shall be entitled to avoid liability to or (as may be appropriate) claim damages from any one of the insured parties in circumstances of fraud, material misrepresentation, material non-disclosure, resulting in a breach of any warranty or condition of this policy each as referred to in this clause as a Vitiating Act.

(v) It is however agreed that (save as provided in this Multiple Insureds Clause) a Vitiating Act committed by one insured party shall not prejudice the right to indemnity of any other insured party who has an insurable interest and who has not committed a Vitiating Act.

(vi) Insurers hereby agree to waive all rights of subrogation which they may have or acquire against any insured party except where the rights of subrogation or recourse are acquired in consequence of or otherwise following a Vitiating Act in which circumstances Insurers may enforce such rights notwithstanding the continuing or former status of the vitiating party as an Insured.

(vii) In the event of any Vitiating Act committed by any one or more insured parties Insured, the Lenders shall not be entitled to any indemnity under this policy for more than their pro rata share of interest as against the entire asset value under charge for each and every claim for or arising out of each and every event of loss or damage in respect of which Insurers are otherwise no longer liable to indemnify any other one or more insured parties by reason a Vitiating Act or Acts.

CAR and EAR (Engineering)**Put to Use Cover (UIN: HDE-EN-A00-00-03-V01-14-15)**

It is agreed and understood that otherwise subject to the terms, exclusions, provisions and conditions contained in the Policy or endorsed thereon and "Insured having paid the agreed premium" the Insurer shall indemnify the insured under section I in respect of accidental physical loss or accidental physical damage to any part of the permanent works occurring during the construction period but after being taken over or taken into use of such portion of the permanent works by one of the insured parties.

The cover hereunder ceases upon termination of the construction period.

CAR and EAR (Engineering)**Dewatering expenses (UIN: HDE-EN-A00-00-04-V01-14-15)**

It is agreed and understood that otherwise subject to the terms, exclusions, provisions and conditions contained in the Policy or endorsed thereon and "Insured having paid the agreed premium" the Insurer shall indemnify the insured the expenses incurred towards dewatering & Slush removal from any pit/ section within the project site which are inundated partially or fully by water by insurable event to recommence project work or to render the pit/section safe.

Limit – INR 10 Lacs AOA/AOY

CAR and EAR (Engineering)**LEG 1/96 (UIN: HDE-EN-A00-00-05-V01-14-15)**

The Insurer(s) shall not be liable for

Loss or damage due to defects of material workmanship design plan or specification

CAR and EAR (Engineering)**LEG 2/96 (UIN: HDE-EN-A00-00-06-V01-14-15)**

The Insurer(s) shall not be liable for

All costs rendered necessary by defects of material workmanship design plan specification and should damage occur to any portion of the Insured Property containing any of the said defects the cost of replacement or rectification which is hereby excluded is that cost which would have been incurred if replacement or rectification of the Insured Property had been put in hand immediately prior to the said damage.

For the purpose of this policy and not merely this exclusion it is understood and agreed that any portion of the Insured Property shall not be regarded as damaged solely by virtue of the existence of any defect of material workmanship design plan or specification

CAR and EAR (Engineering)**LEG 3/96 (UIN: HDE-EN-A00-00-07-V01-14-15)**

The Insurer(s) shall not be liable for

All costs rendered necessary by defects of material workmanship design plan specification and should damage occur to any portion of the Insured Property containing any of the said defects the cost of replacement or rectification which is hereby excluded is that cost incurred to improve the original material workmanship design plan or specification

For the purpose of this policy and not merely this exclusion it is understood and agreed that any portion of the Insured Property shall not be regarded as damaged solely by virtue of the existence of any defect of material workmanship design plan or specification

CAR and EAR (Engineering)**LEG 3/06 (UIN: HDE-EN-A00-00-08-V01-14-15)**

The Insurer(s) shall not be liable for

All costs rendered necessary by defects of material workmanship design plan or specification and should damage (which for the purposes of this exclusion shall include any patent detrimental change in the physical condition of the Insured Property) occur to any portion of the Insured Property containing any of the said defects the cost of replacement or rectification which is hereby excluded is that cost incurred to improve the original material workmanship design plan or specification.

For the purpose of the policy and not merely this exclusion it is understood and agreed that any portion of the Insured Property shall not be regarded as damaged solely by virtue of the existence of any defect of material workmanship design plan or specification.

**Electronic Equipment Insurance:
Omission to Insure additions and Extensions Clause (UIN: HDE-EN-A00-00-09-V01-14-15)**

In consideration of the payment of additional premium, this policy extends to cover equipments as defined in the schedule hereof which the insured may acquire or for which they may become responsible.

i) The liability under this extension shall not to exceed 5% of the sum insured for equipments mentioned in the schedule.

ii) The insured shall notify the company of each additional insurance as soon as it shall come to their knowledge and shall pay the appropriate additional premium their on from the date of inception.

lii) Following the advice of any additional insurance as aforesaid, cover by this extension shall be fully reinstated.

iv) No liability shall attach to the company in respect any equipment while such equipment is otherwise insured.

All new additions to the equipments by the insured not specifically insured/included during the currency of the policy should be declared at the end of the year and suitable additional premium paid on prorata basis from the date of acquisition of additions may be suitably adjusted.

If the insured fails to declare the values of such additions within 30 days after expiry of the policy, there shall be no refund of the advance premium collected.

Limit : 5% of the Sum Insured as mentioned in schedule

**Electronic Equipment Insurance:
Removal of Debris Clause (UIN: HDE-EN-A00-00-10-V01-14-15)**

In consideration of the payment of additional premium, this policy extends to cover cost of removal of debris necessary to undertake the repair or replacement of any loss or damage covered hereby and further extends to include the cost and expenses necessarily and reasonably incurred by the insured in demolition, removal and/or satisfactory disposal of debris following loss of or damage to the insured property.

The company will not pay any cost or expenses

i) incurred in removing debris except from the site of such property destroyed or damaged

ii) arising from pollution or contamination of property not covered by this policy.

Limit : Upto Per event and in aggregate as agreed and specified in Schedule

**Electronic Equipment Insurance:
Professional Fee (UIN: HDE-EN-A00-00-11-V01-14-15)**

In consideration of the payment of additional premium, the policy extend to include any amount in respect of Architects, Surveyors and Consulting Engineers reimbursable fees or other professional fees necessarily incurred by the Insured in the reinstatement of the Insured property consequent upon its loss destruction or damage but not for preparing any claim.

Limit : Upto Per event and in aggregate as agreed and specified in Schedule

**Electronic Equipment Insurance:
De contamination and Clean Up Cost (UIN: HDE-EN-A00-00-12-V01-14-15)**

In consideration of the payment of additional premium, it is hereby agreed and declared that, notwithstanding anything to the contrary in this policy or in any of its conditions, the policy extends to cover the cost of decontamination and/or clean up cost of insured property contaminated including but not limited to presence of pollution or hazardous materials as a result of physical damage to the insured property due to insured perils.

This coverage is applicable to only that part of insured property contaminated as a direct result of insured physical damage. Company is not liable for the costs involved in removal of neither contaminated uninsured property nor the contaminant therein, whether or not the contaminant results from an insured event.

Limit : Upto 10% of Policy Sum Insured

**Electronic Equipment Insurance:
Modification Cost/Incompatibility Expenses (UIN: HDE-EN-A00-00-13-V01-14-15)**

In consideration of the payment of additional premium, the policy extend to cover the cost or expenses for modification of (A) damaged or undamaged equipments including but not limited to computers and ancillary equipments and/or (B) the cost of replacement/restoration and recompilation of computer records to mitigate the incompatibility between the replaced equipment and undamaged equipment and/or computer records. Insurer will indemnify the cost to achieve compatibility between the above two situation whichever is lesser subject to limit as mentioned in schedule

Limit : Upto Per event and in aggregate as agreed and specified in Schedule

**Electronic Equipment Insurance:
Claim Preparation Cost (UIN: HDE-EN-A00-00-14-V01-14-15)**

In consideration of the payment of additional premium, it is hereby agreed and declared that, notwithstanding anything to the contrary in this policy or in any of its conditions, the insurance by this Policy extends to include costs reasonably incurred by the Insured in producing and certifying any particulars or details in support of any claim as may be required by the Company in terms of the conditions of the Policy.

Limit : Upto Per event and in aggregate as agreed and specified in Schedule

**CAR and EAR (Engineering)
Pro Rata Extension (UIN: HDE-EN-A00-00-02-V01-14-15)**

It is agreed and understood that upon payment of prorata additional premium, the policy can be extended upto 25% of the original policy period subject to maximum of 6 months provided the request for extension is received before the expiry date of the policy.